

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22737/2013

(Arising out of impugned final judgment and order dated 06-05-2013 in WPC No. 21351/2011 passed by the High Court Of Judicature At Allahabad)

M/S KAMAKHYA TRADERS & ORS.

Petitioner(s)

VERSUS

RAILWAY BOARD MINISTRY OF RAINWAYS & ORS.

Respondent(s)

WITH

S.L.P.(C)...CC No. 18906/2013 (XI)

IA No. 1/2013 - CONDONATION OF DELAY IN FILING)

SLP(C) No. 30037/2013 (XI)

SLP(C) No. 34316/2013 (XI)

SLP(C) No. 34317/2013 (XI)

Date : 07-09-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. P.N.Misra, Adv.
Ms. Sakshi Kakkar, AOR
Mr. Shakti Singh, Adv.

For Respondent(s) Mr. K.M.Nataraj, ASG
Mr. VVV Pattabhi Ram, Adv.
Mr. Shailesh madiyal, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Nakul Chengappa K.K., Adv.
Mr. Chitrans Sharma, Adv.
Mr. Amrish Kumar, AOR

Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned in S.L.P.(C)...CC No. 18906/2013.

Leave granted.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR